

**Predatory pricing rules by TRAI**

1503. SHRI T. G. VENKATESH:

DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that TRAI is contemplating on unveiling predatory pricing rules shortly to bring transparency in tariff assessment of Telecom Service Providers (TSPs), keeping in view the fight between TSPs and blaming each other on disruptive pricing, if so, the details thereof; and

(b) whether any punitive measures are also being initiated against the erring TSPs, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) and (b) In order to identify and address the various emergent issues and challenges, *inter alia*, related to regulatory principles of tariff assessment *e.g.* transparency, promotional offers, disclosures and non-discrimination, adherence to the principle of non-predatory pricing, meaning of predatory pricing, relevant market, assessment of dominant position etc., Telecom Regulatory Authority of India (TRAI) has initiated a consultation process on 17th February, 2017 by releasing a Consultation Paper on 'Regulatory Principles of Tariff Assessment' to solicit comments from the stakeholders.

A consultation process in TRAI, typically, takes about 6 to 8 month time to conclude and appropriate view would be taken by TRAI after conclusion of the consultation process.

**Alleged scam in network for spectrum equipments**

1504. SHRI JAVED ALI KHAN:

SHRI NEERAJ SHEKHAR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a scam of ₹ 2000/- crore has been reported in Purchase Order No. CT/ APO/12/2014-15 dated 19.06.2014 for supply, installation and commissioning of IP-MPLS Edge Routers and associated equipments for Network for Spectrum (NFS), if so, the details thereof;

(b) the details of complaints received in this regard, complaint-wise; and

(c) the details of action Government has taken against erring authorities?